1	2	3	4	
8.	Dabhol-Bangalore Pipeline	730	Maharashtra: Ratnagiri and Kolhapur.	
			Karnataka: Belgaum, Dharwad, Haveri, Davanagere, Chitradurga, Tumkur and Bangalore.	
9.	Kochi-Kanjirkkod- Bangalore/Mangalore Pipeline	822	Kerala: Ernakulam, Thrissur, Palakkad, Mallapuram, Kozhikode, Kannur and Kasargod. Tamil Nadu: Coimbatore, Erode, Salem and Dharmapuri.	
			Karnataka: Dakshin Kannada, Chamarajnagar, Mandya Bangalore	

Setting up of refineries in foreign countries

3508. SHRI GOVINDRAO WAMANRAO ADIK: SHRI SANJAY RAUT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is encouraging Indian oil companies to establish refinery plants in other countries;
 - (b) if so, the reasons behind this approach;
- (c) whether Government has made any fresh policy/guidelines to establish refinery plants in other parts of the country; and
- (d) if so, the details thereof indicting how many companies are ready to establish refinery plants in other parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Setting up of a refinery is a commercial decision of a Public/Private Enterprise. Any Public/Private Enterprise can set up a refinery depending on its techno-commercial viability.

Government delicensed the refinery sector in June, 1998. Based on the information available, the details of the Greenfield refineries being set up are as under:—

Location of the	Set up by	Capacity
Refinery		(MMTPA)
1	2	3
Paradip, Orissa	Indian Oil Corporation Limited	15
Bina, Madhya Pradesh	A joint venture of Bharat Petroleum Corporation Limited and Oman Oil	6
	Company	

1	2	3
Bathinda, Punjab	A joint venture of Hindustan Petroleum	9
	Corporation Limited and Mittal Energy	
	Investments Pte Ltd.	
Cuddalore, Tamil Nadu	Nagarjuna Oil Corporation Limited	6

Funds of PMGSY

3509. SHRI PARIMAL NATHWANI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the allocation of funds for the Pradhan Mantri Gram Sadak Yojana during 2010-11;
- (b) the funds actually provided for the scheme during the above period;
- (c) whether the provision is insufficient keeping in view of the physical targets set for the year 2010-11; and
 - (d) if so, the details thereof and the shortfall likely on account of inadequate funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Allocation of funds during 2010-11 for the Pradhan Mantri Gram Sadak Yojana (PMGSY) is Rs. 22,000 crore including Rs. 10,000 crore loan from National Bank for Agriculture and Rural Development (NABARD) *i.e.* as Internal and Extra Budgetary Resource (IEBR) component.

(c) and (d) For the year 2010-11, the outlay of Rs. 27,700 crore was proposed against which Rs. 22,000 crore has been made available for the programme. Keeping in view the budgetary allocation, the targets have been fixed to connect 6,000 habitations by construction of 34,090 kms. of roads (19,090 km. of New Connectivity and 15,000 km. of upgradation).

Processing of application under MNREGA

 $\dagger 3510.$ MS. SUSHILA TIRIYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that thousands of applications get cancelled under Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA);
 - (b) if so, the reasons therefor;
- (c) whether these applications are not examined on the basis of rules of MNREGA; and
 - (d) if so, the concrete steps being taken by Govenment in this regard?

[†]Original notice of the question was received in Hindi.